

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-106  
IB-811(ND)/2020

IN THE MATTER OF:

M/s Star Wire Product  
Vs.  
KOTSONS PRIVATE LIMITED

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 26.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ  
MEMBER (JUDICIAL)  
NARENDER KUMAR BHOLA  
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Aditya Vijay, Advocate  
For the Respondent/CD :  
For the Intervenor :

ORDER

Counsel for the Operational Creditor is present and submitted that statutory notice was issued on 06.3.2020 and petition is filed on 28<sup>th</sup> May, 2020. But the Corporate Debtor did not give reply within ten days. It is submitted by the Counsel for the Petitioner that the process commenced on the date on which the statutory notice was issued. Therefore, the notice be issued to the Corporate Debtor.

The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor may also send private notice to the CD by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

List on 25.11.2020.

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(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit